

Appreciation in the value of Yen

943. SHRIMATI VEENA VERMA:

SHRI KAPIL VERMA:

SHRI N. E. BALARAM:

SHRI CHATURANAN MISHRA:

Will the Minister of INDUSTRY be pleased to state

(a) whether there has been any impact on Indian industry due to the appreciation of the value of Japanese Yen, if so, the details thereof;

(b) whether it has hit the Indo-Japan projects particularly the automobile industry into which Japanese technology has been introduced;

(c) whether the exports to Japan like Iron Ore have also been affected; and

(d) if so, what measures have been taken to meet the situation?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNA-CHALAM):

(a) and (b) Appreciation in the value of the Japanese Yen has adversely affected several segments of the Indian Industry. Automobile units having collaboration with Japanese companies have been particularly affected because it has led to a substantial increase in the cost of their imports.

(c) The appreciation of Japanese Yen has not directly affected iron ore exports from India to Japan as the export price has been fixed in US dollars. However, due to the fall in its crude steel production, Japan has cut down iron ore imports.

(d) To cope with the problem, the automobile manufacturers have been advised and encouraged to accelerate indigenisation of components so as to reduce dependence on imports. Some fiscal concessions have also been extended to the automobile industry.

@ Previously Unstarred Question 638, transferred from the 23rd April, 1987.

Development of High technology industries

944. SHRI SANTOSH BAGDORIA: Will the Minister of INDUSTRY be pleased to state the different types of high technology industries Government propose to develop on top priority basis?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNA-CHALAM): The high technology industries to be developed on top priority basis, are included in the list of Appendix-I in the copy of which is attached.

[See Appendix CXLII, Annexure No.58].

Curbing unfair trade practice, by MRTPC

945. SHRI J. P. GOYAL: SHRI HARVENDRA SINGH HANSPAL:

Will the Minister of INDUSTRY, be pleased to state:

(a) the extent to which the Monopolies and Restrictive Trade Practices Commission (MRTPC) has been successful in curbing unfair trade practices during the last three years

(b) the names and other particulars of firms/companies involved in unfair trade practices; and

(c) what action has been taken by Government against each one of them?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNA-CHALAM): (a) to (c) The provisions contained in the MRTP Act, 1969 regarding unfair trade practices were brought into force with effect from 1-8-1984. Since that date and upto 31-3-1987, the MRTP Commission has instituted 536 enquiries in such cases. The effort involved